

\*171. S.Q. 171 has been transferred to 15.3.2011 as S.Q. 280.

#### **Violations under CRZ Act, 1991**

\*172. SHRIMATI SHOBHANA BHARTIA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Central Government has directed the Coastal Zone Management Authorities (CZMA) of all the States and UTs to identify violations under Coastal Regulation Zone (CRZ) Act, 1991 and take appropriate action against them;

(b) if so, whether the State Governments/UTs have identified violations under CRZ Act, 1991 and the action taken has been communicated to the Central Government;

(c) if so, the details thereof; and

(d) the steps Government has taken/proposes to take in respect of such cases of violation where State Governments/UTs have failed to take appropriate action?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (d) For the purpose of monitoring and enforcing the Coastal Regulation Zone (CRZ) Notification, the Ministry has constituted the National, State and Union territory level Coastal Zone Management Authorities under Environment (Protection) Act, 1986. Necessary powers have been delegated to these Authorities to take action against the violations of the CRZ Notification, 1991 and also the CRZ Notification, 2011 including the Island Protection Zone Notification, 2011.

With regard to the violations of the CRZ Notification, 1991, the Ministry has issued a direction under Section 5 of Environment (Protection) Act, 1986 on 25th January, 2011 to all coastal States/Union Territories Coastal Zone Management Authorities to identify the violations of Coastal Regulation Zone Notification, 1991 within four months and to take action against such violation four months thereafter. The action initiated in compliance to the directions, by each of the coastal States/Union Territories in this regard was reviewed by the Ministry in the meeting held on 10th February, 2011.

The CRZ Notification, 2011, provides that the dwelling Units of the traditional coastal communities, including fisher folk, tribals etc., which have been constructed in violation of the CRZ Notification, 1991 shall be regularised subject to the condition that such dwelling units are not used for any commercial activity or sold to nontraditional coastal communities.

#### **Computerisation of CGHS dispensaries**

\*173. SHRI KANWAR DEEP SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state: